

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

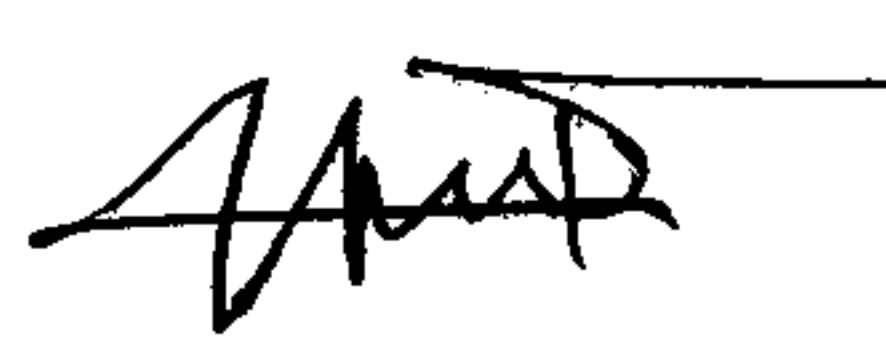
C.P.(I.B) No.76/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2020**

Name of the Company: Narmada Sagar Agri Seeds Pvt Ltd
V/s
Entire Ceramics Ltd

Section : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	WASIF S. KADRI	ADVOCATE	APPLICANT	W.S. Kadri
2.	HARISH K. SHARMA	Adv.	Respondent	

ORDER

The parties are represented through learned counsels.

The Learned Lawyer appeared by filing vakalatnama on behalf of the Respondent and requesting time to file reply.

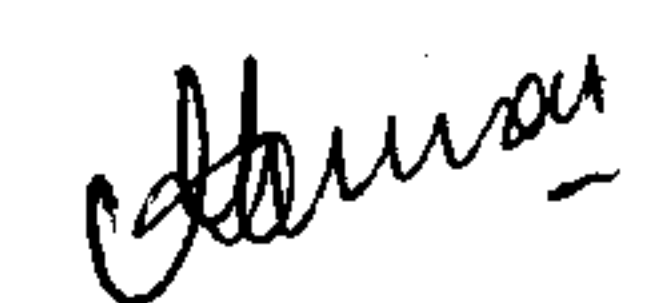
The prayer is allowed.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 16.03.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 17th day of February, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**